

FIR No. 639/20  
PS: Punjabi Bagh  
Vehicle No. DL-1LR 7131

18.07.2020

*This is an application for releasing vehicle bearing no. DL-1LR 7131 on Superdari.*

Present:- Ld. APP for the State.  
Ld. counsel for applicant.  
IO in person.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

*Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.*

*69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*

*70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.*

*71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

*72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.*

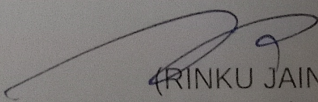
*73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."*

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. DL-1LR 7131 be released to the **registered owner after due identity verification** and on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet.

  
(RINKU JAIN)  
DUTY MM/WEST/DELHI  
18.07.2020

State Vs. Suraj @ Fighter  
FIR No.11870/20  
PS Ranhola (Outer District)

18.07.2020

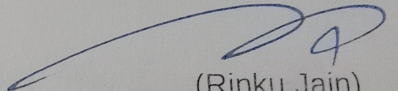
Present: Ld. APP for the State.  
None for accused/ applicant.

An application for bail under section 437 Cr. P.C has been filed on behalf of accused/applicant.

Reply received on behalf of IO. Same is taken on record.

As per the report received no accused by the name Suraj @ Fighter has been arrested in the present case.

In view of the report, the application stands disposed off as infructuous.

  
(Rinku Jain)  
Duty MM/West/THC/Delhi  
18.07.2020

State Vs. Mahesh @ Sarju  
FIR No.262/2020  
U/s 392/411/34 IPC  
PS Ranjeet Nagar

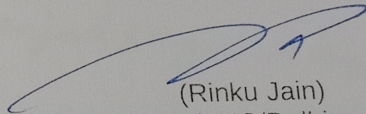
18.07.2020

Present: Ld. APP for the State.  
Ld counsel for accused / applicant with surety.

As per the report of bail bond verification, the present surety is reported to have stood surety for a number of accused.

An affidavit is filed by surety in FIR No. 262/20 that he has earlier stood surety in two cases of which one has already been decided and he is a government servant. As per the bail bond accused is his nephew and is related to him.

In view of the submission of the surety and affidavit filed, this Court considers the present surety to be a sound surety. Release warrants be prepared accordingly.

  
(Rinku Jain)  
Duty MM/West/THC/Delhi  
18.07.2020

State Vs. Sanjay @ Ravi  
FIR No. 262/2020  
U/s 392/411/34 IPC  
PS Ranjeet Nagar

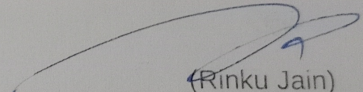
18.07.2020

Present: Ld. APP for the State.  
Ld counsel for accused / applicant with surety.

As per the report of bail bond verification, the present surety is reported to have stood surety for a number of accused.

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(Rinku Jain)  
Duty MM/West/THC/Delhi  
18.07.2020

State Vs. Manish  
FIR No.7983/19  
U/s 379/411 IPC  
PS Mundka

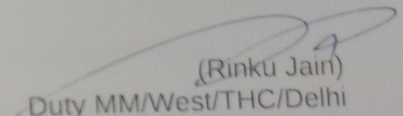
18.07.2020

Present: Ld. APP for the State.  
None for accused/applicant.

Reply received from Dy. Supdt. Central Jail No. 8 & 9 Tihar Jail. Same is taken on  
record.

As per the report accused has already been released on 17.07.2020.

The application in hand is disposed off accordingly.

  
(Rinku Jain)  
Duty MM/West/THC/Delhi  
18.07.2020

FIR No 376/20  
U/s 379/411 IPC  
PS Punjabi Bagh

18.07.2020

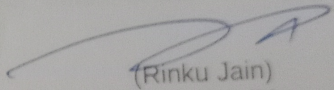
Present: Ld. APP for the State.  
Ld. Counsel Sh. Ravi Shukla for accused/applicant through VC

An application for bail under section 437 Cr. P.C is filed on behalf of accused/applicant.

Reply received on whatsapp of Ahlmad of this Court, same is taken on record.

As per reply a case under section 188 IPC has been registered under FIR No. 376/20 PS Punjabi Bagh.

Ld. Counsel for accused/applicant submits that he shall be filing fresh application with correct FIR details. The present application is disposed off as withdrawn.

  
(Rinku Jain)  
Duty MM/West/THC/Delhi  
18.07.2020

State Vs. Mohd. Javed  
FIR No.0003996/18  
U/s 379 IPC  
PS Ranjeet Nagar

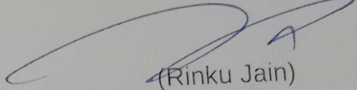
18.07.2020

Present: Ld. APP for the State.  
None for accused / applicant.

An application for grant of bail is filed on behalf of accused/applicant.

The bail had already been granted and the bail bonds has already been accepted  
vide order dt. 13.07.2020.

Nothing remains in the present application. Accordingly, the same stands disposed  
off.

  
(Rinku Jain)  
Duty MM/West/THC/Delhi  
18.07.2020

State Vs. Guddu Kumar  
FIR No.247/2020  
U/s 381/411/414/120B/34 IPC  
PS Ranjeet Nagar

18.07.2020

Present: Ld. APP for the State.  
Ld counsel for accused / applicant through VC.

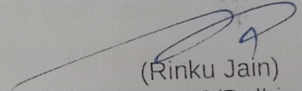
An application for bail under section 437 Cr. P.C has been filed on behalf of accused/ applicant.  
Reply filed by IO already on record.

Ld counsel for accused argues that the accused is in JC since 05.05.2020 and no fruitful purpose would be served by keeping the accused in JC.

Ld. APP for State vehemently opposes the same.

Heard. Perused.

The allegations in the present case are very serious in nature. The accused was arrested red handed by police official. Investigation is at the initial stage. In view of the same, this Court is not inclined to grant bail to the accused Guddu Kumar. Therefore, the present application stands disposed off as dismissed.

  
(Rinku Jain)  
Duty MM/West/THC/Delhi  
18.07.2020



State Vs. Sahil Khan  
FIR No.293/20  
U/s 394/411/34 IPC  
PS Patel Nagar

18.07.2020

Present: Ld. APP for the State.  
Ld. Counsel Sh. Amit Kumar for accused/applicant.

An application for bail under section 437 Cr. P.C has been filed on behalf of accused/  
applicant.

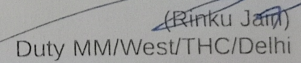
Reply filed by IO already on record.

Ld counsel for accused argues that the accused is in JC since 17.06.2020 and no fruitful  
purpose would be served by keeping the accused in JC.

Ld. APP for State vehemently opposes the same.

Heard. Perused.

The allegations in the present case are very serious in nature. The accused was arrested  
red handed by police official. Investigation is at the intitial stage. In view of the same, this Court is not  
inclined to grant bail to the accused Sahil Khan. Therefore, the present application stands disposed off as  
dismissed.

  
(Rinku Jami)  
Duty MM/West/THC/Delhi  
18.07.2020

State Vs. Ramesh  
FIR No.362/2020  
U/s 33 Excise Act  
PS Mundka

18.07.2020

Present: Ld. APP for the State.  
Ld counsel Sh. Ravi Shukla or accused/applicant through VC.

The present application has been filed for grant of bail u/s 437 Cr. P.C.

Reply received on behalf of IO. Same is taken on record.

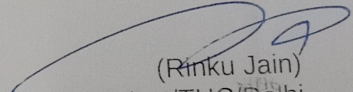
Ld counsel for accused/applicant submits that the accused is in JC since

15.07.2020. Recovery has already been effected. Therefore, accused be released on bail.

Per contra Id APP for state vehemently opposes the bail application.

Heard. Perused.

As per the report filed by IO the recovery of illicit liquor is in heavy quantity. The investigation is at the initial stages and allegations are serious in nature. In view of the same, this Court is not inclined to allow the present application. Therefore, the application stands dismissed.

  
(Rinku Jain)  
Duty MM/West/THC/Delhi  
18.07.2020

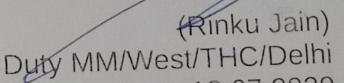
State Vs. Pawan Kapoor  
FIR No. 008489/20  
u/s 379/411 IPC  
PS Tilak Nagar

18.07.2020

Present: Ld. APP for State.  
Ld. Counsel Sh.Rahul Verma for accused/applicant.

The present application has been filed on behalf of accused/applicant for his release on personal bond. Accused has been granted bail vide order dt. 21.06.2020 on personal bonds only.

In view of the same, the application is infructuous and disposed off accordingly.

  
(Rinku Jain)  
Duty MM/West/THC/Delhi  
18.07.2020

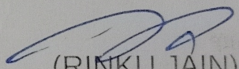
FIR No. 011773/2020  
u/s 379 IPC  
PS Tilak Nagar  
State Vs. Unknown

18.07.2020

Present: None.

Vide order dt. 29.06.2020 the vehicle bearing No. DL 8SBP 3283 has already been ordered to be released.

In view of the same the presnet application for superdari has become infructuous. Therefore, the application is disposed off accordingly.

  
(RINKU JAIN)  
DUTY MM/WEST/DELHI  
18.07.2020

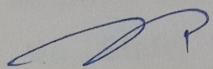
FIR No. 248/2020  
u/s 379/411/356/34 IPC  
PS Ranjit Nagar

18.07.2020

Present: None.

Vide order dt. 16.07.2020 the vehicle bearing No. DL 1RQ 9938 has already been ordered to be released.

In view of the same the presnet application for superdari has become infructuous. Therefore, the application is disposed off accordingly.

  
(RINKU JAIN)  
DUTY MM/WEST/DELHI  
18.07.2020

FIR No.305/20  
U/s 356/379/411/34 IPC  
PS Kirti Nagar

18.07.2020

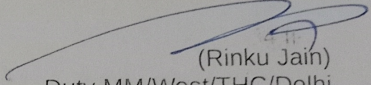
Present: Ld. APP for State.  
None for applicant.

An application for bail under section 437 Cr. P.C is filed on behalf of applicant Jai Dixit.

Reply received on behalf of IO. Same is taken on record.

As per the reply, no person by the name of Jai Dixit has been arrested in the present case.

In view of the same, the application is disposed off as infructuous.

  
(Rinku Jain)  
Duty MM/West/THC/Delhi  
18.07.2020

FIR No.313/2020  
U/s 379/411/34 IPC  
PS Kirti Nagar

18.07.2020

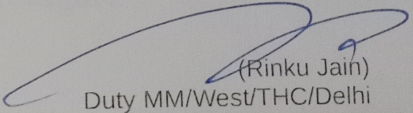
Present: Ld. APP for the State.  
None for accused/applicant.

The present application was filed for seeking the status report from Suptd. Tihar Jail regarding releasing of accused/applicant Nikhil Kumar.

Status report received from Suptd. Tihar Jail, same is taken on record.

As per the report received the accused/applicant Nikhil Kumar wherein it has been stated that the accused has already been released from Jail on 14.07.2020.

In view of the report, the present application is infrutuous and is disposed off accordingly.

  
(Rinku Jain)  
Duty MM/West/THC/Delhi  
18.07.2020

Sukash @ Sukesh Chandra Shekhar

18.07.2020

Present: Ld. APP for State  
Ld. counsel Sh. Vishal Gosain & Sh. Mayank Tripathi for accused/applicant through VC.

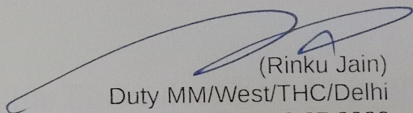
The present application has been filed for order of availing VC facility with the accused in the jail with his counsel.

Reply filed. Same is taken on record.

As per the reply the VC is allowed with private counsel on his request when the telephonic conversation found insufficient.

Ld counsel for accused/applicant submits that he shall be filing a representation/request to the concerned authority for the same and he wishes to withdraw the present application with liberty to file afresh in case his representation / request is declined.

In view of submission of Id counsel for accused/applicant, the present application stands dismissed as withdrawn.

  
(Rinku Jain)  
Duty MM/West/THC/Delhi  
18.07.2020